

THE ORISSA



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PART V

Acts of the Indian Legislature assented to by the Governor-General

GOVERNMENT OF INDIA

LEGISLATIVE ASSEMBLY DEPARTMENT

The following Act of the Indian Legislature received the assent of the Governor-General on the 27th March 1945, and is hereby promulgated for general information :—

ACT No. I OF 1945

An Act further to amend the Indian Tea Control Act, 1938

WHEREAS it is expedient further to amend the Indian Tea Control Act, 1938 (VIII of 1938), for the purposes hereinafter appearing ;

It is hereby enacted as follows :—

1. Short title—This Act may be called the Indian Tea Control (Amendment) Act, 1945.

2. Amendment of Schedule, Act VIII of 1938—In the Schedule to the Indian Tea Control Act, 1938, in paragraph 1—

(a) for the proviso to clause (a), the following proviso shall be substituted, namely :—

“ Provided that any allowance made in respect of young areas which has already been included in determining the cardinal crop basis of the estate shall be deducted.”;

(b) for the proviso to clause (b), the following proviso shall be substituted, namely :—

“ Provided that any allowance made in respect of low producing areas which has already been included in determining the cardinal crop basis of the estate shall be deducted.”

G. H. SPENCE
Secy. to the Govt. of India